

CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

West Block No.2, R.K. Puram, New Delhi - 110066

Date: 25.01.2023

ORDER

The financial powers of the Head of Department are hereby delegated, in terms of Rule 13(3) of Delegation of Financial Rules, 1979, subject to overall control of the Hon'ble President, CESTAT, New Delhi for financial sanction upto Rs. 2 lakhs exercisable under the General Financial Rules, 2005, Fundamental Rules and Supplementary Rules, CCS (Conduct) Rules, CCS(Medical Attendance) Rules and CCS (LTC) Rules on to the following officers to exercise such powers in the regional bench of this Tribunal mentioned respectively against the name:

Mr. Ashok Jindal, Member (Judicial) --- CESTAT, Kolkata
Dr. D.M. Misra, Member (Judicial)---- CESTAT, Bangalore
Mr. S.S. Garg, , Member (Judicial)---- CESTAT, Chandigarh

The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13.

While exercising the powers under GFR, the same shall be, strictly in accordance with the rules.

The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him/her, so authorized.

The above members will also act as First Appellate Authority under the RTI Act, 2005 in the regional bench they are posted.


(Bineesh Kumar K.S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi
2. Mr. Ashok Jindal, Member (Judicial), CESTAT, Kolkata
3. Dr. D.M. Misra, Member (Judicial), CESTAT, Bangalore
4. Mr. S.S. Garg, , Member (Judicial), CESTAT, Chandigarh
5. PA to Registrar, CESTAT, New Delhi
6. The Pay & Accounts Officer, Ministry of Finance, Deptt of Revenue, New Delhi
7. The Deputy Registrar/Assistant Registrar/CESTAT, Bangalore/Chandigarh/Kolkata.
8. The Accounts Officer, CESTAT, New Delhi
9. Office Copy/ Website